

are accessible from multiple delivery channels. The project also includes establishment of Model Career Centres in employment exchanges and reputed institutions to provide variety of employment related services using technology. The Government received four proposals from Rajasthan for establishment of MCC at Bharatpur, Bikaner, Kota and Jaipur. The Inter-Ministerial Appraisal Committee approved three centres Bharatpur, Bikaner and Kota for establishment of MCC.

**Implementation of fixed term contract for workers**

3771. SHRI D. RAJA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has called a consultation meeting with the representatives of State Governments, trade unions and industry for implementation of the proposed fixed term contract workers as announced in the Budget 2018-19; and

(b) if so, the details of the discussions, that took place and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) A tripartite consultation meeting was held on 15.2.2018 under the Chairmanship of Shri Santosh Kumar Gangwar, Hon'ble Minister of State for Labour and Employment (I/C) with the representatives of State Governments, Central Trade Unions and Employers Organizations to discuss the intent Notification No. G.S.R. 17(E) dated 8.1.2018 for incorporating the Fixed Term Employment Workman category under the Industrial Employment (Standing Orders) Act, 1946 and Rules made thereunder for all Sectors. Based on the comments/suggestions received, Ministry of Labour and Employment has published the Industrial Employment (Standing Orders) Central (Amendment) Rules, 2018 *vide* Notification No.G.S.R.235(E) dated 16.3.2018.

**Benefits for migrant construction workers**

3772. SHRI HARIVANSH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that under the labour laws, migrant construction workers are entitled to housing and other social security benefits apart from minimum wages, overtime payments and weekly offs;

(b) if so, the measures that have been taken in the last three years to ensure that these benefits are extended to migrant construction workers;

(c) whether any action has been taken against erring construction companies in the last three years in this regard;